

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 01 of 2023 (SZ)

In the matter of:

Chandrasekarapuram Panchayat,
Namakkal District.

... Applicant(s)

Versus

Rasipuram Municipality,
By its Commissioner,
Namakkal District and ors.

...Respondent(s)

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Through

Dr. D. Shanmuganathan
Standing Counsel for Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE:24.07.2025

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 1 of 2023 (SZ)

IN THE MATTER OF

Chandrasekarapuram Panchayat
Rep by its President K. Palanivel
S/o Komali Karuppan,
CHandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District.

...

Applicant.

Versus

1. Rasipuram Municipality,
by its Commissioner,
Rasipuram Taluk & Post,
Namakkal District- 637 408.

2. Tamil Nadu Pollution Control Board,
by its District Environmental Engineer,
District Collectorate Office,
Namakkal District- 637 003.

3. The District Collector,
District Collectorate Office,
Namakkal District- 637 003.

4. Rasipuram Panchayat Union,
By its Block Development Officer
Rasipuram Taluk & Post,
Namakkal District- 637 408.

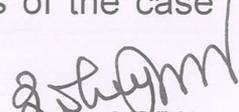
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Respondents.

STATUS REPORT FILED ON BEHALF OF THE 3rd RESPONDENT

I, Durgamoorthi, IAS, presently working as the District Collector, Namakkal District, do hereby solemnly affirm and sincerely state as follows:

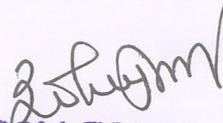
1. I am the District Collector of Namakkal District, the third respondent herein and well conversant with the facts of the case from the connected files.


**COLLECTOR
NAMAKKAL**

2. It is submitted that the project of providing the Underground Sewerage system is completed for Rasipuram Town. As per the planned capacity, the system is now functional.
3. The total number of House service connection under the system is 7024 and at present a total of 6716 houses have been given the Sewage connections. The balance of 308 Houses are in the process of being given the connections and the said works will be completed by August, 2025.
4. It is submitted that the flow of sewage through the open rainwater channel has been stopped. A plant to treat the said sewage flow using the 'Bacterial Treatment method' has been completed by M/s MW Water Solutions Pvt Ltd and the same is operational since 08-04-2025.
5. After the said plant has been started, the various parameters of the water flowing into the Thattankuttai Lake has been tested and it has been found that the various parameters are within the limits prescribed for Irrigation purposes.
6. And also proposed to prepare a DPR for ^{is} disposal of treated water by appointment of consultant based on Rasipuram Municipal Council Resolution Number 724, Date.28.05.2025.
7. It is humbly submitted that the photographs in this connection are also submitted for the above.

In the foregoing circumstances it is prayed that this Honorable Tribunal may be pleased to dismiss the above application and thus render Justice.

Solemnly affirmed on this
the 22nd day of July
2025 and the deponent
herein has affixed her signature
in my presence


COLLECTOR
NAMAKKAL,
Before